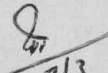
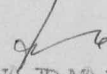
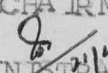
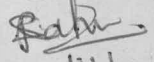
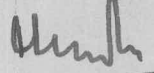
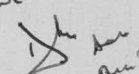
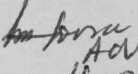


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Serial No. of Order	Date of Order	Order with Signature
		<p data-bbox="793 301 854 337" style="text-align: center;">-4-</p> <p data-bbox="331 349 1439 806">disposing of the batch of cases referred to above. To that extent, the period from the date of passing of Annexure-A/2 to the date of Annexure-R/III (9-11-1994) needs to be treated as duty. This aspect may also be examined in depth by Respondent No.2, and a final decision taken and communicated to the applicant within fifteen days from today.</p> <p data-bbox="323 830 1332 915">10. Thus the Original Application is disposed of.</p> <div data-bbox="808 927 1232 1059"><p style="text-align: center;"> 1/3 MEMBER (ADMINISTRATIVE)</p></div> <div data-bbox="84 1059 1039 1312"><p data-bbox="84 1059 308 1107">11 21.4.95</p><p data-bbox="323 1071 1031 1312">Misc. Application 257/95 is wholly misconceived and un called for, seeking time from this Court to file Review Application. Dismissed as wholly untenable.</p></div> <div data-bbox="623 1336 1031 1456"><p style="text-align: center;"> VICE-CHAMAN  MEMBER (ADMINISTRATIVE)</p></div> <div data-bbox="1024 1083 1532 1709"><p data-bbox="1078 1083 1463 1191">No. 10 dt. 7.3.95</p><p data-bbox="1024 1240 1532 1529">A copy of order dt. 7.3.95- may be given to the counsel for both sides. The record was received on 13.3.95.</p><p data-bbox="1039 1517 1193 1613"> 14/3</p><p data-bbox="1309 1529 1532 1709"> 14.3.95 S.O.</p></div> <div data-bbox="1054 1721 1309 1890"><p data-bbox="1054 1721 1309 1890">Recd con  (D.N. am) 14/3/95</p></div> <div data-bbox="1224 1890 1532 2046"><p data-bbox="1224 1890 1532 2046">Received copy  Adv. 16.3.95</p></div>